

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

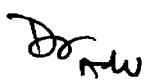

C.P. (I.B) No. 317/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2020**

Name of the Company: Bharat Road Carrier Pvt Ltd
V/s
Rasna Pvt Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

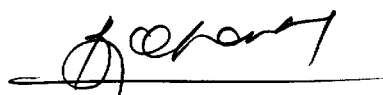
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VICTOR DUTTA	ADVOCATE	FOR OPERATIONAL CREDITOR	
2.	PATHIK ACHARYA	"	FOR CORPORATE DEBTOR	12/2/2020 


ORDER

The Parties are represented through their respective Learned Counsel.

The learned counsel appearing for the Operational Creditor, files some documents in response to the queries raised by this Court, which relates to the proof of delivery of the goods and unpaid invoices. A copy thereof is provided to the learned counsel for the Corporate Debtor. Learned counsel for the Corporate Debtor seeks time to deal with the same. in view of this, the matter is adjourned for final argument.

List the matter on 30.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 12th day of February, 2020